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CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. OA 350/891/2017

Date of order : 6.11.2017

Present: Hon'ble Ms. Manjula Das, Judicial Member  
Hon'ble Ms. Jaya Das Gupta, Administrative Member**SUNIL KAPUR**

MES 270477,  
 S/o Lila Krishna Kapoor,  
 R/o C/o Shri Gour Maity,  
 4/6 Ghosh Para Road,  
 Siddhanta Para,  
 Nona Chandan Pukur,  
 Barrackpore – 700122,  
 West Bengal and  
 Working as JE(QS & C),  
 Garrison Engineer (AF),  
 Barrackpore,  
 Pin – 700120.

## .....APPLICANT

## VERSUS

1. The Union of India,  
 Service through the Secretary,  
 Ministry of Defence,  
 South Block,  
 New Delhi – 110001
2. Director General (Pers),  
 Directorate General (Pers)  
 Integrated HQ of MOD (Army)  
 Engineer-in-Charge's Branch,  
 Kashmir House,  
 New Delhi - 11
3. Chief Engineer Eastern Command,  
 Engineers Branch,  
 Fort William,  
 Pin – 908542.
4. Garrison Engineer (Air Force)  
 Military Engineer Service,  
 Barrackpore,  
 Kolkata – 700120.

## .....RESPONDENTS

5. Shri Vivek
6. Subhasish Choudhury,  
 Working in the office of the  
 Respondents.

... PRIVATE RESPONDENTS.



For the applicant : Mr.L.K.Chatterjee, counsel  
Mr.N.Roy, counsel

For the respondents : Mr.B.P.Manna, counsel

O R D E R (ORAL)

Ms.Manjula Das, Judicial Member

Heard Mr.L.K.Chatterjee, Id. Counsel along with Mr.N.Roy, Id. Counsel appearing for the applicant and Mr.B.P.Manna, Id. Counsel appearing for the respondents.

2. This OA has been filed by the applicant under Section 19 of the A.T. Act, 1985 being aggrieved by non -consideration of the representations dated 27.5.2017 and 8.6.2017 preferred by him before the respondent authorities, even after a lapse of 3 months.

3. Since it is the categorical stand of the applicant that the respondents have not passed any order in the representations dated 27.5.2017 and 8.6.2017 despite passage of time, we deem it proper to direct the respondents to decide the same within a time frame, to which Id. Counsel for the respondents raised no objection.

4. Accordingly we direct the respondent No.3 to consider and dispose of the representations dated 27.5.2017 and 8.6.2017 by passing a reasoned and speaking order within a period of 3 months from the date of receipt of this order. The decisions to be passed therein shall be communicated to the applicants forthwith. *We have not given interim relief of any kind*

5. With the above directions the OA is disposed of at the admission stage itself. No costs.

(JAYA DAS GUPTA)  
ADMINISTRATIVE MEMBER

(MANJULA DAS)  
JUDICIAL MEMBER

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